

STATE IN THE MINISTRY OF PARLIAMEN-  
TARY AFFAIRS (DR. ABRAR AHMED): (a)  
Yes, Sir. Public Sector Banks being credit  
institutions provide loans and advances for vari-  
ous purposes including those for construction of  
hotels/motels and Cinema Theatres against  
various types of securities.

(b) Reserve Bank of India has reported  
that the present system of data collection from  
banks does not generate separately information  
in respect of Loans for construction of hotels,  
motels, and Cinema Theatres.

[*Translation*]

#### **Amount for Seeuy In Orissa**

4925. SHRI GOVINDACHANDRAMUNDA:  
Will the Minister of FINANCE be pleased to  
state:

(a) whether the Government have under  
consideration any proposal for sanctioning any  
amount to Orissa during the current year under  
the scheme self Employment for Educated  
Unemployed Youth (SEEUY):

(b) if so, the amount proposed to be  
sanctioned and the time by which it is likely to  
be sanctioned; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MIN-  
ISTRY OF FINANCE AND MINISTER OF  
STATE IN THE MINISTRY OF PARLIAMEN-  
TARY AFFAIRS (DR. ABRAR AHMED): (a) to  
(c). Office of the Development Commissioner  
(Small Scale Industries) in the Ministry of In-  
dustry which is administratively concerned with  
the implementation of the scheme for providing  
self-employment to the Educated Unemploy  
Youth (SEEUY) have reported that under  
the said scheme loans are sanctioned by banks  
and subsidy at the rate of 25% on the sanctioned  
loan is released to the individual beneficiaries  
by the Reserve Bank of India (RBI) through the

concerned banks. Government of India author-  
ises subsidy amount to the RBI in lump-sum.  
State-wise subsidy is not sanctioned. As on  
date a sum of Rs.40 crores has been authorised  
to RBI for the year 1992-93 for the clearance of  
subsidy claims throughout the country including  
Orissa under SEEUY scheme.

#### **Gold Bond Scheme**

4926. SHRI YASHWANTRAO PATIL:  
Will the Minister of FINANCE be pleased to  
state:

(a) whether minimum of 500 grams of gold  
is required to be deposited under the Gold Bond  
Scheme;

(b) if so, whether the Government propose  
to reduce the deposit limit to minimum of 10  
grams for the general public;

(c) if so, the details in this regards; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MIN-  
ISTRY OF FINANCE (SHRI M.V.  
CHANDRASHEKARAMURTHY): (a) Yes, Sir.

(b) to (d) This minimum limit (at 500  
grammes) has been fixed taking into account the  
facilities available at the Government Mints for  
assaying of gold. This limit is subject to review,  
as the scheme progresses.

[*English*]

#### **LIC Housing Finance**

4927. SHRI HARIN PATHAK: Will the  
minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation  
extends financial assistance for housing  
schemes in Delhi;

(b) if so, the amount of loan given for the